

**IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'H' BENCH,
NEW DELHI**

**BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
MS ASTHA CHANDRA, JUDICIAL MEMBER**

ITA No. 4951/DEL/2015 [A.Y. 2007-08]

M/s Smriti Buildcon Pvt Ltd
B-53, B-1, Community Centre
Janakpuri, New Delhi

Vs.

The A.C.I.T
Central Circle - 4
New Delhi

PAN: AAKCS 6026 M

(Applicant)

(Respondent)

Assessee By : None

Department By : Ms. Sapna Bhatia, Sr. DR

Date of Hearing : 20.02.2024

Date of Pronouncement : 20.02.2024

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER:-

This appeal by the assessee is preferred against the order of the
ld. CIT(A) - 30, New Delhi dated 17.03.2015 pertaining to A.Y. 2007-08.

2. The assessee is aggrieved by the addition of Rs. 2,30,14,000/- made by the Assessing Officer u/s 68 of the Income-tax Act, 1961 [the Act, for short] and further aggrieved by the enhancement of the addition by the ld. CIT(A) to the tune of Rs. 2,70,14,000/-.

3. Our record shows that this appeal was dismissed on 11.02.2019 in limine. Thereafter, the appeal was recalled vide order dated 26.08.202 in MA No. 881/DEL/2019. Thereafter, this appeal was listed on several occasions with notice, yet neither the assessee chose to attend the proceedings nor anybody represented the assessee.

4. With this attitude of the assessee, we are left with no choice but to dismiss the appeal.

5. In the result, the appeal of the assessee in ITA No. 4951/DEL/2015 is dismissed.

The order is pronounced in the open court on 20.02.2024.

Sd/-

**[ASTHA CHANDRA]
JUDICIAL MEMBER**

Sd/-

**[N.K. BILLAIYA]
ACCOUNTANT MEMBER**

Dated: 20th FEBRUARY, 2024.

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
Date on which the fair order comes back to the Sr.PS/PS	
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Date of dispatch of the Order	